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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH CP 322/87 in 0.A.No.1859/97

New Delhi, this 7th day of January, 1998

Hon'ble Dr. Jose P. Verghese, Vice Chairman(J)

Hon'ble Shri S.P.Biswas, Member(A)

Shri Inder Mohan s/o Shri Phalad Rai F-234, Raj Nagar II New Delhi-45

Petitioner

(By Advocate Shri V.P. Sharma)

Vs.

Shri V.K. Kaul Divisional Railway Manager Northern Railway Bikaner (Rajasthan)

. Respondent

(By Advocate Shri R.L. Dhawan)

ORDER (oral)

Hon'ble Dr. Jose P. Verghese

By this Tribunal's order dated 8.8.97, the respondents were directed to dispose of the representation and pass a speaking order. Thereafter, it was stated in the said order that if the applicant has any grievance, he can seek redressal in accordance with law. The respondents have filed a reply alongwith a copy of the reply to the representation passed on 21.11.97. In the circumstances, this contempt petition is disposed of. Notice issued to the alleged contemner is discharged. However, petitioner is given liberty to re-agitate the matter in accordance with law in case he is aggrieved by the order dated 21.11.97.

(S. P. Biswas)
Member (A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

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